

unique situation. I demand that his Government immediately impose the President's rule in Tripura and should dismiss that Government forthwith and should see that proper steps are taken for holding free and fair elections in Tripura. *(Interruptions)*

[*Translation*]

SHRI ANAND AHIRWAR (Sagar): Mr. Speaker, Sir, there has been rain accompanied by thunder, lightning and storms in Chambal division of Gwalior as well as Morena district of Madhya Pradesh. As a result of lightning, one man has died in district Morena and a bus conductor in Teekamagarh of the Sagar division. *(Interruptions)*

There was rain on the 25th February in the Sagar district of my constituency. There was hailstorm and strong wind and rain on 26th, 27 and 28th. The crops of nearly 60-70 villages have been destroyed due to hailstones weighting 700 to 800 gms. The crops 700 to 800 acres of land have been damaged. The heavy hailstones have also destroyed the houses of medium and small farmers. The farmers and labourers of the villages under the four towns of Rahatgarh, Sihari, Bilahara and Sapnapur have suffered maximum loss as their wheat crop has been destroyed due to hailstorm. They do not have any other means of livelihood. Their families are totally dependent on the agricultural produce and the houses of labourers, who even do not have the cultivable land, are the worst sufferers as their houses have been rased.

Mr. Speaker Sir, through this August house I request the Government to provide immediately 25, 000 to every xyz farmer whose crops have been destroyed and, Rs. 5000 each to labourer who do not cultivation of their own and whose houses have been damaged Under a special relief scheme. Moreover, they should be given bamboo staff. *(Interruptions)*

12. 19 hrs.

RE. ALLEGED POLICE AIROCITIES ON
BJP RALLYISTS ON 25 THE
FEBRUARY 1993

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): *(Interruptions)* Mr. Speaker, Sir, the question raised by Shri Advani is linked with *(Interruptions)*. When Shri Jaswaht Singh ji raised the question, he mentioned about all the incidents and had said that our first demand was that the Government should tender an apology for the atrocities committed in Delhi and the other parts of the country on the 25th. Three hon. members of the Congress Party and some others from other parties were not allowed to come to the Parliament House from Vijay chowk side and when they staged a dharana, the Government tendered apology and one House was adjourned. But on the other hand when the National President and Members of Parliament of Bhatiya Janta Party.. *(Interruptions)*.. was beate , the women M.Ps were beaten up and yet the Government is not ready to tender any apology. Our second demand is that all the atrocities committed should be probed and our third demand is that the Police Commissioner responsible for it should be sacked.

Shri Katiyar ji has been arrested under NSA. We would like to know that a village, a town has been discussed but when the murder or democracy is taking place why nobody is being held responsible for it and not being punished. Somebody will be booked or not.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, you know it that I have always been co-operating with you in the smooth functioning of the House. But now it does not seem that the Parliament is functioning properly.

Mr. Speaker, Sir, I would like to draw your attention towards one aspect of the incident that occurred on 25th February to which you also related and I would like to seek your direction in regarding these. If we hold a rally by defying Government orders then we are prepared to face the consequences thereof but when a Member of Parliament is beaten and it is said that he should be taught a lesson and even the lady members are not spared then you as well as this House will have to think over it. You may ask us to give a privilege notice and assure us to consider that. But when the hon. members of Parliament are assembled in large number and they already to court arrest and even then they are beaten by the Police and are threatened that they should be taught a lesson because they are Members of Parliament, is it not the issue of the dignity and prestige of the Parliament. This has happened with us time. In future this any happen with other hon. Members also. It is a serious matter.

Though, the Constitution Club is not in the precincts of Parliament but in some way it is associated with the Parliament. It is associated with all of us. Today it is called as Vithal Bhai Patel House earlier it was Constitution Club. If the hon. Speaker says that it is out of the precincts of the Parliament and he cannot interview in the it will not be a fair decision. I want to know why the hon. Minister of Home Affairs cannot make a statement on the incidents which took place on the 25th February. These incidents have happened in Delhi, five hon. Members of Parliament are lying in hospital, two of them have suffered damage to their eyes, they are not self-inflicted injuries on their own. I would like to know that why the Government of India or the Ministry of Home Affairs did not hold any enquiry into it? The hon. Minister of Home Affairs should make a statement here. The people were maltreated that day. Thousands of people were ready to court arrest. If they were belaboured and

injured and driven away, it was an injustice to those people.

Mr. Speaker, Sir, water canons were trained on them, I was informed that while a high-level meeting was being held in Delhi, a top police official said that it was suggested to them to mix medicine in the water which may cause it change. But that medicine was not added to the water. But was it intended to aim the water canon Shri Joshi that very day? Those hon. lady Members who are injured that day may be called to your Chamber and you may get a first hand account of what happened to them on that day. I want to state in the House that it is right that it is a political battle between the ruling party and us. It banned the rally but we held hundreds of rallies instead of one. If the Government considers it its success I would not like to say anything. But Mr. Speaker, Sir, the behaviour of the police with us was very harsh that day. People were detained in bus and were not allowed to come out for three hours. When those people asked the police to allow them to answer from the nature's call, because they had been combined in the bus is for three hours, they were not allowed to get down from the bus. They had to urinate and defecate inside the bus only. Could they not be sent to jail after arresting them? The stadium where they were sent was turned into a jail. There was arrangement for food, water and toilet for the people detained there. That day it started raining was it an ordinary incident which can be parried easily?

Mr. Speaker, Sir, first you should consider our motion of Privilege, secondly our should request the hon. Minister of Home Affairs to make a statement here. A statement giving the details of the incidents of the 25th February should be made and opportunity should be given to discuss it in the House. We should not be deprived of our right of expression. However, today we have been given this opportunity. The Minister of

Home Affairs should be requested to make a statement in this regard. That day Shri Jaswant Singh had expressed it very categorically that the conduct of such a Police Commissioner need to be probed into. To-day he is helping the Government some-way. The government thinks that he is helping it some way, but what will happen if the developments are out of control? Again if the Congress MPs are stranded in Vijay Chowk, the incident of the 25th February in the Vithal Bhal Patel House should be investigated. The hon. Home Minister should come and make a statement here in this regard. Shri Kaushal should be transferred elsewhere because it will be in the interest of the Government.

MR. SPEAKER: Shri Nitish Kumar..

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what steps have been taken on our three demands? We must be informed about that..

SHRI KALKA DAS (Kandi Bagh): Our leaders are holding talks and the Government is keeping mum. Will the Government go on keeping mum?

SHRI MADAN LAL KHURANA: The national president of the B.J.P. has been beaten up. *(Interruptions)*

[English]

MR. SPEAKER: Now, whatever has been said on the floor of the House, I have heard it very very carefully.

(Interruptions)

MR. SPEAKER: Whatever concerns me, well, that is one part; whatever concerns the Government, that is a different

part. I have heard it with rapt attention. I have given you the opportunity to ventilate your views. I should give opportunity to other Members also. I have heard it. Let us wait for some time. Let us find out what the Government has to say. After all these things, we will come back to you.

[Translation]

SHRI MADAN LAL KHURANA: The national leader of our party has been misbehaved with *(Interruptions)*

[English]

MR. SPEAKER: Please do not give an impression that you will only speak and do not allow the other Members to speak. That is not correct.

(Interruptions)

MR. SPEAKER: I have said very carefully all those things. You should sit down. Let Shri Nitish Kumar speak now. Please do not disturb.

[Translation]

SHRI MADAN LAL KHURANA: Our party is not being allowed to function

[English]

MR. SPEAKER: Please do not give the impression that you take the opportunity to speak and do not allow the others to speak. That is not correct.

(Interruptions)

[Translation]

SHRIMATI VIJAYARAJE SCINDIA (Guna): Mr. Speaker, Sir, we have been humiliated greatly. We will not tolerate it. We will not let anyone listen, unless the Government comes forward with some reply to it.

SHRI MADAN LAL KHURANA: This Government has become deaf and dumb.. Mr. Speaker, Sir, our party is not being allowed to function.

[*English*]

MR. SPEAKER: I will discuss with the Parliamentary Affairs Minister.

[*Translation*]

SHRIMATI VIJAYARAJE SCINDIA: Women are being insulted and the hon. Members of Parliament are keeping silence. These people are maintaining silence, **? (*Interruptions*)

[*English*]

MR. SPEAKER: This is not going on record.

(*Interruptions*)

[*Translation*]

SHRI LAL K. ADVANI (Gandhi Nagar) Mr. Speaker, Sir, as far as the hon. Minister of Parliamentary Affairs is concerned, he has already given certificate. He has justified it. We want to know from the hon. Home Minister, since he is responsible for it. (*Interruptions*) Mr. Speaker, Sir, the hon. Home Minister should give a reply in this matter..(*Interruptions*)

[*English*]

SHRI PAWAN KUMAR BANSAL: This is unfair, the way they are doing. (*Interruptions*)

MR. SPEAKER: Let me see what the Government has to say.

(*Interruptions*)

[*Translation*]

THE MINISTER OF WATER RESOURCES AND MINISTRY OF PARLIA-

MENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I would like to say that I have listened to them carefully and I will give a reply here as per your direction. We will abide by your decision whether you ask us to give a statement or to take any other step. (*Interruptions*)

12.31 hrs.

At this stage, Shri Rajveer Singh, Dr. P.R. Gangwar and some other hon. Members came and stood on the floor near the Table.

[*Translation*]

MR. SPEAKER: Please take your seat. I will not allowed this daily..

(*Interruptions*)

[*English*]

MR. SPEAKER: I do not appreciate this. You shall have to go back.

(*Interruptions*)

MR. SPEAKER: Please go back..

(*Interruptions*)

[*Translation*]

MR. SPEAKER: You should not behave in this way. You will have to go back.

(*Interruptions*)

[*English*]

MR. SPEAKER: If you go beyond a certain limit, it will not be good for you.

(*Interruptions*)

**Expunged as ordered by the Chair

*Not recorded

MR. SPEAKER: If you go beyond a certain limit, it will not be good for you.

(Interruptions)

[Translation]

MR. SPEAKER: Joshi ji, it is not good. You will have to go back.

(Interruptions)

[English]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Is it the way that the leader of the Opposition should function in Parliament? (Interruptions)

SHRI DIGVIJAYA SINGH (Rajgarh): How long are we going to tolerate this?

[Translation]

It is going on for the last three to four days. Mr. Speaker, Sir, you will have to maintain order in the House. (Interruptions)

MR. SPEAKER: Please go back to your seats.

(Interruptions)

MR. SPEAKER: The House now stands adjourned to meet again at 2 p.m.

12.36 hrs

*The Lok Sabha then adjourned till
Fourteen of the Clock*

*The Lok Sabha re-assembled after Lunch
at two minutes past fourteen of the Clock.*

[MR. SPEAKER: in the chair]

RE. ALLEGED POLICE ATROCITIES ON
BJP RALLYISTS ON 25TH FEBRUARY,
1993- CONTD.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir; at the time, when Chandra Shekhar ji was Prime Minister, two policemen of Haryana were found spying and the Government was dismissed due to that only. Now our party president has been assaulted and women have been beaten up but they are not ready even to beg pardon.

Sir, we would like to request you to ask the hon. Home Minister, who is sitting here, to speak. It has been said about the hon. Member of Party Katyar ji, that he may be treated as an ordinary prisoner. We would like to submit that first of all the government should beg pardon for the atrocities committed on the 25th February, secondly, there should be an inquiry into the incident and thirdly, the police commissioner Kaushal, who is responsible for it, should be transferred and Katyar ji, who has been arrested under N.S.A. and that too during session, should be released. (Interruptions)

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, the dictatorship of the Government.. (Interruptions)

[English]

MR. SPEAKER: I do not appreciate it. You please take your seat now...

(Interruptions)

MR. SPEAKER: Nothing going on record.

(Interruptions)*

MR. SPEAKER: Nothing is going on record.

(Interruptions)*

**Expunged as ordered by the Chair

*Not recorded

MR. SPEAKER: Please keep quiet.

MR. SPEAKER: Hon. Home Minister and the hon. Minister of Parliamentary Affairs are present here who may say something with regard to the statement made here by him..

(Interruptions)

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, whatever they speak is ** highly on objectionable (Interruptions)

[English]

MR. SPEAKER: I am warning you Mr. Joshi now.

(Interruptions)

[Translation]

SHRI TARA CHAND KHANDELWAL (Chandni Chowk): Mr. Speaker, Sir, the matter is that even if he does not say sorry, does not apologise.. express their sorrow** (Interruptions)

[English]

MR. SPEAKER: This is very wrong on your part to have used that word. I think this will not go on record.

[Translation]

SHRI TARA CHAND KHANDELWAL: Mr. Speaker, Sir, ** the conjunct word for it is **

[English]

MR. SPEAKER: I think this hon. Member is behaving in an improper manner in the House.

(Interruptions)

(Interruptions)

[Translation]

SHRI DAU DAYAL JOSHI: It is an unfortunate situation.

This has happened for the first time in Delhi in the history of India. (Interruptions)*

[English]

MR. SPEAKER: Nothing will go on record.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Mr. Speaker, Sir, I was given to understand that I since Expressed my regret in the other House - I have not done the same in Lok Sabha, regarding the hon. Members who were inconvenienced. (Interruptions)

SHRI MADAN LAL KHURANA: No. Not inconvenienced.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): He has been beaten up. He has been assaulted and they say that he has been unconvinced.. (Interruptions)

SHRIMATI VIJAYARAJE SCINDIA (Guna): I would like to submit most humbly that the people have been beaten up. they fell unconscious, they were kept in the incentive care unit and they did not even come to senses for two days you say they have been inconvenienced. (Interruptions)

SHRI S.B. CHAVAN: I would like to say that after listening to me attentively, you may take out any inference you like.

[English]

Sir, actually what I stated in the other House was about the inconvenience caused to the hon. Members. We do not make any difference between one Member and the other. All the hon. Members of this House or the other House are equally important to us, and we would like to maintain the prestige. Certainly I feel regretful of anything has gone wrong. I can assure the hon. Members that we are certainly not in favour of doing anything by which the Members should feel that they have been particularly chosen for any kind of ill-treatment. That is the entire substance of what I wanted to say.

Sir, the second point is this. If any excesses have been committed, those are matters which are always looked into by the Government; and if any excess has been committed, certainly we will look in the matter.

About the third issue which is about the removal of the Police Commissioner, the question doesn't arise and we will not remove him. (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: They went to see our party president. (Interruptions)

SHRI RAM VILAS PASWAN (Roserai): Mr. Speaker, Sir, I had said about Tripura. The hon. Home Minister is present here. I would like to request him that President's Rule should be imposed Tripura. What has appeared in newspaper is quite serious. The election Commission has levelled charges against a Minister. Therefore, I would like to make a demand from you that the President's Rule should be imposed there. (Interruptions)

SHRI S.B. CHAVAN: That is not con-

cerned with the Home Ministry. That is concerned with the Law Ministry and I can't say anything whether he would be able to say something about it.

SHRIAMTI VIJAYARAJE SCINDIA: What has happened on that day may be got examined by the hon. Minister himself. Had he come to know that atrocities have been committed. (Interruptions)

[English]

SHRI A. CHARLES (Trivandrum): Mr. Speaker, Sir, please give chance for the Members on this side of the House also. (Interruptions)

MR. SPEAKER: I will give you also a chance.

(Interruptions)*

MR. SPEAKER: What Shri Nirmal Kanit Chatterjee is saying, is not going on record. Only the speeches of the hon. Members whom I have allowed will go on record.

(Interruptions)

SHRIAMTI VIJAYARAJE SCINDIA: Mr. Speaker, Sir, I would like to know whether the police committed excesses on its own or it did so as per Government orders. Only the Government can say about it. If the Police had committed excesses on its own and no such orders were issued by the Government, then the police should be taken to task. The Government can conduct an inquiry in to it. After that the Government should punish the Police and admit their own mistake. Please do something. (Interruptions)

THE MINISTER OF HOME AFFAIRS (Shri S.B. Chavan): I have already made it clear in my statement that whenever any such complaint is received by us, I personally verify it. We will take appropriate action

if it is so required. (*Interruptions*)

SHRIMATI VIJAYARAJESINDIA: Mr. Speaker, Sir, how will they receive complaints. The pole will not make any complaint when it is itself committing activities. How can one expect that the police would make a complaint to the Government in this regard? We are making complaint. It is pur complaint. (*Interruptions*). Hon.. Members, I request you with folded hands to allow me to speak.

I would like to humbly request you to conduct an inquiry and Fix responsibility. The Commissioner will also have to be taken to task. He should be removed from here. Simply putting the blame on the police coming from other States and making a statement to the press in this manner would not do. The matter should be inquired into properly. We have full faith in you. Either the Police or the Government is at fault. When the Government had not given orders, how did it happen. It should be investigated thoroughly. peaceful (*Interruptions*)

[*English*]

SHRI S.B. CHAVAN: There is no question of any inquiry. Actually, I have very clearly stated what I wanted to say on that matter. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): We have three demands, first, unconditional apology, second, conducting an inquiry and removal. (*Interruptions*)

MR. SPEAKER, Sir, I would like to submit that .. (*Interruptions*)

14.12. hrs

RE. HOLDING ELECTIONS IN TRIURA
Contd.

[*English*]

SHRI INDRAJIT GUPTA (Midnapore): Sir, I have written to you about

Tripura. (*Interruptions*)

SHRI A. CHARLES (Trivandrum): Just a minute, Sir. About this, I may be heard. (*Interruptions*) I mean, the earlier matter. (*Interruptions*) I have been pleading. (*Interruptions*)

MR. SPEAKER: On behalf of your party, the Home Minister has replied

SHRI A. CHARLES: But I should be given an opportunity.

MR. SPEAKER: It is not your right to say everything. The Government is speaking on your behalf.

(*Interruptions*)

SHRI A. CHARLES: I am pleading. (*Interruptions*) I request you, Sir.

MR. SPEAKER: Please do not complicate the matter. You understand that Home Minister has spoken on your behalf.

SHRI A. CHARLES: No, Sir, we are not satisfied. (*Interruptions*)

SHRI INDRAJIT GUPTA: Sir, I am only seeking some guidance from you.

MR. SPEAKER: From me? You should guide me.

SHRI INDRAJIT GUPTA: Guidance; I am not asking you to do something.

MR. SPEAKER: No, no, you should guide me.

SHRI INDRAJIT GUPTA: You see, here is an important matter unprecedented. Here is Chief Election Commissioner's written communiqué or order in which he has specifically cited instances, at least three instances place, time, etc. where, according to him, it has been established that officers of the State Government, who are on election duty plus some police offices, were present. They had been called to various